

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 1123 of 2019**

Dr. Syed Azmat Hussain

... **Petitioner**

-Versus-

Union of India & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Rahul Kumar, Advocate
For the Respondent-UOI : Mrs. Nitu Sinha, C.G.C.
For Respondent Nos. 3 & 4 : Mr. Anoop Kumar Mehta, Advocate

05/26.05.2020. Heard Mr. Rahul Kumar, learned counsel for the petitioner, Mrs. Nitu Sinha, learned counsel for the respondent-Union of India and Mr. Anoop Kumar Mehta, learned counsel for respondent nos. 3 and 4.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon respondents. Mrs. Nitu Sinha waives notice on behalf of respondent nos. 1 and 2 and Mr. Anoop Kumar Mehta waives notice on behalf of respondent nos. 3 and 4.

Mr. Anoop Kumar Mehta, learned counsel for respondent nos. 3 and 4 submits that he will take instruction and file counter affidavit within four weeks.

Mrs. Nitu Sinha, learned counsel for respondent nos. 1 and 2 will also take instruction and file response in the meantime within the aforesaid period.

Time, as prayed for, is allowed.

Post this matter on 08.07.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/